

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 26/RP/2023**

Subject : Petition for review of the order dated 9.6.2023 in Petition No. 642/GT/2020 of Chamera-III Hydroelectric Project (231 MW) for the period 2014-19, after truing up exercise and determination of Tariff for the period 2019-24.

Petitioner : NHPC

Respondents : PSPCL and 12 Ors.

Date of Hearing : **4.4.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NHPC  
Shri Anant Singh Ubeja, Advocate, NHPC  
Ms. Nehal Jain, Advocate, NHPC  
Shri Mohd. Faruque, NHPC  
Shri Piyush Kumar, NHPC  
Shri Jitendra Kr. Jha, NHPC  
Shri Mohit K. Mudgal, Advocate, BRPL & BYPL  
Shri Sachin Dubey, Advocate, BRPL & BYPL  
Shri Mohit Jain, Advocate, BRPL & BYPL  
Ms. Shweta Chaudhary, BRPL & BYPL  
Ms. Jaya, BRPL & BYPL

**Record of Proceedings**

During the hearing, the learned counsel for the Review Petitioner made detailed oral submissions on the following issues:

- (a) *Erroneous application for calculating the gross value of the assets being de-capitalized under 'assumed deletions' for the period 2014-19 and 2019-24;*
- (b) *Disallowance of the additional capital expenditure towards the replacement of the water tank in 2020-21.*

2. The learned counsel for the Respondents, BRPL & BYPL, objected to the submissions of the Review Petitioner and submitted that there is no error apparent on the face of the order. While pointing out that the Review Petitioner cannot be permitted to challenge the methodology of considering the 'assumed deletions' in the guise of a review petition, the learned counsel further submitted that the reply filed in the matter may be considered while passing the orders.



3. The Commission after hearing the parties, reserved its order in the matter.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

